GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2399 TO BE ANSWERED ON 3RD DECEMBER, 2019

STOCKHOLDING LIMITS FOR SUGAR

2399. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खादय और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has issued any notification to the State Governments to keep the sugar stock holding to 17 per cent of total production and if so, the details thereof and the reasons therefor;

(b) whether the Government has received any request from the States to provide exemption for Tamil Nadu in this regard; and

(c) the Government's stand in this regard?

A N S W E R MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

(a): In wake of ongoing crisis in sugar sector during sugar season 2018-19, vide order S.O. 2347 dated 07.06.2018, the sugar mills were directed to hold such quantity of sugar at the end of each month as prescribed by Central Government. Accordingly, Central Government fixes stockholding limits for every month. These stockholding limits provide level playing field to all the mills, prevent over supply of sugar in domestic market, thereby maintaining demand-supply balance and help in arresting the slide in sugar prices.

(b) & (c): Yes. The monthly limit of sugar sale for each mill is determined based on a very well defined and uniform criteria. As such, providing any special dispensation to mills in Tamil Nadu does not appear feasible, in the present circumstances.
